CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, WEST ZONAL BENCH AT MUMBAI

REGIONAL BENCH - COURT NO. 02

Excise Miscellaneous Application No. 86149 of 2019
(on behalf of Appellant)
in
Excise Appeal No. 86566 of 2016

(Arising out of Order-in-Appeal No. GOA-EXCUS-000-APP-016 to 028-2016-17 dated passed by Principal Commissioner of Customs (Preventive), Mumbai)

Commissioner of Central Excise, Goa .....**Appellant**
ICE House, EDC Complex,
Plot No.6, Patto, Panaji,
Goa-403001

VERSUS

M/s Adhar Precisions Industries .....**Respondent**
Plot No. 48, D-3/10, Bethora,
Ponda, Goa-403409

WITH

Excise Miscellaneous Application No. 86127 of 2019
(on behalf of Appellant)
in
Excise Appeal No. 86567 of 2016

(Arising out of Order-in-Appeal No. GOA-EXCUS-000-APP-016 to 028-2016-17 dated passed by Principal Commissioner of Customs (Preventive), Mumbai)

Commissioner of Central Excise, Goa .....**Appellant**
ICE House, EDC Complex,
Plot No.6, Patto, Panaji,
Goa-403001

VERSUS

M/s Prateek Alloys Pvt. Ltd. .....**Respondent**
Plot No. 108, Kundaim Industrial Estate,
Kundiam, Goa - 403115

Appearance:

Smt. Anuradha Parab, Authorized Representative for the Appellant
None for the Respondent

CORAM:
HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87218-87219 / 2019

Date of Hearing: 08.11.2019
Date of Decision: 08.11.2019

Per: S.K. MOHANTY

None appeared for the respondents. Heard learned AR for Revenue.

2. These miscellaneous applications have been filed by Revenue, seeking for withdrawal of appeals. After going through the averments made in the miscellaneous applications, I find that the amount of duty involved in these cases is less than Rs. 50 lakhs. Thus, the present cases of Revenue squarely falls under the litigation policy formulated by the Central Board of Indirect Taxes & Customs vide F.No. 390/Misc./116/2017-JC dated 22.08.2019, wherein monetary limit for filing appeal has been prescribed at Rs.50 lakhs in respect of central excise and service tax matters.

3. Accordingly, the appeals of Revenue are dismissed in accordance with the litigation policy issued by Central Board of Indirect Taxes and Customs. Miscellaneous applications are disposed of.

(Dictated and pronounced in the open court)

(S.K.Mohanty)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)

HK